

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.80 of 2014 &  
IA Nos. 149, 151 & 151 of 2014**

**Dated : 27<sup>th</sup> March, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Education Research & Development Foundation ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Jayant Bhushan, Sr. Adv.  
Mr. Buddy A Ranganadhan  
Mr. Raunak Jain**

**Counsel for the Respondent (s) : Mr. Vishal Gupta  
Mr. Kumar Mihir for R-2**

**ORDER**

Admit. Issue notice to the Respondents in the Appeal as well as in I.A. No. 150 of 2014 (Appl. for stay). Mr. Vishal Gupta takes notice on behalf of Respondent No.2 and seeks some time to file the reply. Notice be issued to the other Respondents returnable on 07.04.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the I.A. No. 150 of 2014 for hearing on **07.04.2014.** In the meantime, the learned counsel for the Respondent No.2 is directed to file the reply to I.A. on or before 01.04.2014 after serving copy on the other side.

**(Rakesh Nath)  
Technical Member  
Ts/kt**

**(Justice M. Karpaga Vinayagam)  
Chairperson**